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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI

Original Application No. 213 of 2024 (SZ)

Dr.MGR-Janaki College of Arts
and Science for Women Alumni Association

.....Applicant(s)

Versus

The Tamil Nadu Pollution
Control Board and 10 Ors.

.... Respondent(s)

STATUS REPORT FILED BY THE RESPONDENT - 3RD RESPONDENT

I, Dr.S.Devi Kala D/o. Selvaraj, Hindu, aged 40 years, the Zonal Health Officer, Zone - 13, Greater Chennai Corporation, Adayar, Chennai - 600 020 sincerely state as follows:

I am filing this status report on behalf of the respondent Greater Chennai Corporation. I am well acquainted with the facts of the above case as per available records.

1. I respectfully submit that the Applicant is filing the present application aggrieved by the illegal dairy farming situated inside

ZONAL HEALTH OFFICER
ZONE 13
GREATER CHENNAI CORPORATION

[Handwritten Signature]
24/8/24

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the premises of the college, on the banks of the Adyar River and operated/run by the 5th to 11th respondents, which is causing serious pollution and nuisance to the students of the college and environmental harm. The subject cow shed's existence/siting is in complete violation of the siting guidelines issued by the CPCB. It has been illegally operating without any permission from any authority and has been discharging wastes into the Adyar river and also polluting groundwater by discharge of wastes into the well situated in the premises.

2. I respectfully submit that this dairy farm has a lot of cattle, more than 50, and all the waste generated is being discharged into the Adyar River. The number of cattle in the shed is not static as the 5th to 11th Respondents sell and bring in more cattle periodically. The farm is located right next to the college canteen and classrooms and the dairy farm, which emanates a foul stench, is causing a lot of difficulty to the students during their meal time and class time.
3. I respectfully submit that the operation of this farm is without obtaining the mandatory clearances and in clear violation of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution), 1981 and continues to

ZONAL HEALTH OFFICER
ZONE 13
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24/10/20

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cause severe air and water pollution, affecting the lives of over 4000 students and staff members of the college.

4. I respectfully submit that the Compliant received by the Greater Chennai Corporation from the Mr.Mohammed Ghasim Anees, Manager at Dr.M.G.R.Janaki College, Satya Studio Pvt.Ltd., The Greater Chennai Corporation and Division Sanitary Inspector inspected the subject area and a water sample test of the well was taken on 12.09.2023. On 19.09.2023, the Greater Chennai Corporation noted the following issues in the inspection conducted:

- a. The study revealed that the well located in the college is not suitable for use. Therefore, it is advised to completely close/fill-in the well from which the water sample was taken.
- b. The waste disposed in the cowshed must be done through a proper sewage channel.
- c. It is advised to remove the thatched roof and make alternative arrangements as it is prone to fire.
- d. There is a bad cow dung smell near the canteen of the college. Hence immediate action needs to be taken for this.

ZONAL HEALTH OFFICER
ZONE 13
GREATER CHENNAI CORPORATION


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24/9/23

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- e. Safe drinking water and adequate toilet improved facilities need to be provided.

5. I respectfully submit that Notice issued by the Greater Chennai Corporation on 07.09.2023 under Public Health Act 1939 Sec 44 (Under the Nuisance Ground) to the Owner of the Cattle Farm Tmt.P.Geetha and instructed to make improvements as follows:-

- a. Government approval should be provided for running the dairy farm.
- b. Sewage from their cattle farm should be disposed of through a proper sewerage system with connection to Chennai Drinking Water and Sewerage CMWSS BOARD.
- c. The wastes like dung generated in the cow farm should be disposed in a sanitary manner.
- d. Immediately stop discharge of sewage into Adyar River through the improper connection.
- e. They should protect the public health of the college students without causing any health problems through their cow farms. Failure to do so is hereby advised that further action may be taken under Section 1 of the Tamil Nadu Public Health Act, 1939.


ZONAL HEALTH OFFICER
ZONE 13
GREATER CHENNAI CORPORATION

6. I respectfully submit that Inspection done by the Officials of Greater Chennai Corporation on 19.09.2023 to check whether the improvements rectified or not.

7. I respectfully submit that on 10.01.2024 Tmt.Kavitha, Social Activist given Compliant against Dairy Farm Stating as follows;-

“...I write to urgently address a pressing concern plaguing the community surrounding MGR. Janaki College for Women. An illegal dairy farm housing approximately 70 cows operates unlawfully within the premises of Sathya Studios on Durgabai Deshmuk Road, bringing forth an array of issues, including mosquito infestation, fire hazards, and the unregulated discharge of sewage into the Adyar River...”

8. I respectfully submit that on 10.01.2024 once again Notice issued by the Greater Chennai Corporation under Public Health Act 1939 Sec 44 (Under the Mosquito Nuisance Ground) to the Cattle Farm Owner.

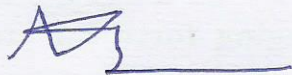
9. I respectfully submit that the Veterinary Officer & Veterinary Officials of Greater Chennai Corporation inspected the Dairy Farm whether they have done the improvements mentioned in the Notice.

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10. I respectfully submit that intimation given by the Greater Chennai Corporation through mail to Tamil Nadu Pollution Control Board (TNPCB) for taking further action under the Pollution Ground.

I submit that it is therefore prayed that this Hon'ble National Green Tribunal may be pleased to consider the above facts and pass suitable orders and thus render justice.



COUNSEL FOR 3RD RESPONDENT

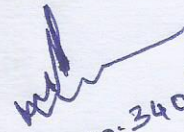
Solemnly affirmed at Chennai on this {}
day of 24th Aug 2024 and signed his {}
name in my presence. {}


Before me,

ZONAL HEALTH OFFICER
ZONE 13

GREATER CHENNAI CORPORATION

Advocate:Chennai.


E.No-340/96

(7)

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI

O.A.No. 213 of 2024 (SZ)

STATUS REPORT FILED BY THE
RESPONDENT

TH.N.R.RAMESH KANNA
STANDING COUNSEL